

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No.
T. A. No.

442

1989

DATE OF DECISION 23.7.90

M. K. Ravi

Applicant (s)

M/s. K.R.B. Kaimal & Advocate for the Applicant (s)
T.V. Ajayakumar
Versus

Supdt. of Post offices, Idukki Respondent (s)
and another

Mr V. Ajit Narayanan, A.C.G.S.C Advocate for the Respondent (s) -1

CORAM:

The Hon'ble Mr. N. V. Krishnan, Administrative Member

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement? ✗
4. To be circulated to all Benches of the Tribunal? ✗

JUDGEMENT

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

There was a vacancy of Extra Departmental Branch Post Master at Kuttampuzha Post Office. This was notified to the Employment Exchange and they were asked to send suitable names for the post. The names sent by the Employment Exchange included the name of the applicant. However, as the respondent was appointing a person not sponsored by the Employment Exchange, the applicant filed this Original Application for issue of a direction to the respondents to quash this proceeding.

2. The respondents have filed reply in which it is stated that though the Employment Exchange was requested to send suitable names by the letter dated 13.8.1989, no response

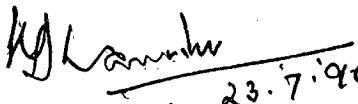
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was received by them in a reasonable time. Therefore, the first respondent resorted to direct selection after notification and when this process was over, one Smt. P.N. Ambika was selected. However, as the first respondent found some irregularities in the appointment, that appointment was cancelled and fresh recruitment procedure was initiated for selection, after interviewing applicants sponsored by the Employment Exchange after following proper procedure and one Smt. T. Bhavani was selected.

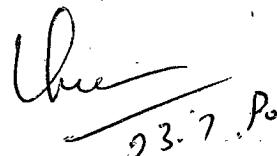
3. In view of the fact that the present appointee is one who has been selected after following proper procedure and is not an outsider, her appointment cannot be challenged on the ground given in the application. In view of this subsequent development. This application has no merit.

4. We find that this application has no force and we dismiss it without any order as to costs.


(N. Dharmadan)

Judicial Member

23.7.90


(N. V. Krishnan)

Administrative Member

kmm